

(b) if so, why Government is making NEET mandatory for both the States;

(c) whether in view of the judgement of the Supreme Court, the Ministry will intervene and apprise the Hon'ble Supreme Court about special constitutional provisions relating to these States; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) to (d) The Indian Medical Council Act is applicable for admission of medical students in whole of India, including the States of Andhra Pradesh and Telangana. The Hon'ble Supreme Court *vide* its order dated 28.4.2016 in writ petition No. 261/2016 filed by Sankalp Charitable Trust and otrs. directed that AIPMT 2016 to be held on 1st May, 2016 shall be phase I of NEET and Phase II of NEET for the left out candidates shall be held on 24th July, 2016 by inviting fresh applications. NEET would not disturb the admission policy of the States in medical education. The States still be free to select their own candidates against their seats, with the change that instead of using marks of State level exams they will use the scores of the NEET.

Fixed capital formation public investment in the country

986. SHRI K. T. S. TULSI: Will the Minister of FINANCE be pleased to state:

(a) gross fixed capital formation or investment in public as well as private sector during the last three years; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) The latest year for which the details of gross fixed capital formation (GFCF) in public as well as private sectors have been published by the Central Statistics Office is 2014-15. GFCF at current prices in public, private corporate and household sectors in 2012-13, 2013-14 and 2014-15 is given in the following table:

Gross Fixed Capital Formation at current prices

(₹ in crore)

	2012-13	2013-14	2014-15@
Gross fixed capital formation	3321413	3564320	3844366
(i) Public sector	697607	794988	936678

	2012-13	2013-14	2014-15@
(ii) Private corporate	1170458	1319098	1537972
(iii) Household	1453347	1450234	1369716

Source: Central Statistics Office (CSO).

@= First Revised Estimates

Raising retirement age of doctors

987. SHRI RAJKUMAR DHOOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government has recently raised the retirement age of doctors working under Government;
- (b) if so, the details thereof and reasons behind the move;
- (c) whether Government proposes to issue an advisory to the State Governments to take similar action by raising the retirement age of doctors working under them; and
- (d) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Yes. The age of superannuation of Non-Teaching, Public Health Specialists and General Duty Medical Officer sub-cadres of Central Health Service has been enhanced to 65 years due to acute shortage of doctors thereby adversely affecting patient care, health series and medical education in the Central Government Health Institutions.

(c) and (d) Since health is a state subject, action for enhancing the age of superannuation of doctors under State Government may be taken by respective State Government(s).

Deaths from Tobacco-related diseases

988. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether India is second largest consumer of tobacco and about one million Indians die annually from tobacco-related diseases;
- (b) whether about 35 per cent of Indians in age group 15 years and above use tobacco, 33 per cent adult males and 18 per cent adult females in the country consume smokeless tobacco products;